

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 478 of 2020**

**IN THE MATTER OF:**

**Jaiprakash Associates Ltd.**

**...Appellant**

**Versus**

**IDBI Bank Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Krishnan Venugopal, Sr. Advocate with Mr. Vishal Gupta, Advocates.**

**For Respondents: Mr. Bishwajit Dubey, Mr. Uday Khare and Aditya Marwah, Advocates for R-1 (IDBI)**

**Mr. Sumant Batra and Ms. Niharika Sharma Advocates for R-2 (RP).**

**Ms. Mansi Chatpaliwar, Advocate for R-3.**

**Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Advocate for R-4. (ICICI)**

**Mr. Mohit Kishore and Ms. Raveena Rai, Advocates for R-5 (NBCC).**

**O R D E R**  
**(Through Virtual Mode)**

**19.06.2020** Since all the Respondents have not filed their reply affidavits, pleadings may be completed within two weeks. Appellant to furnish complete set of paper book to learned counsel for the Respondents within two days. Status Report filed by the Resolution Professional in terms of Dairy No. 20277 on 16<sup>th</sup> June 2020 is taken on record. Mr. Sumant Batra, learned counsel for the Resolution professional may provide copy thereof to learned counsel for the parties on request.

List this appeal 'for admission (after notice)' on **10<sup>th</sup> July, 2020**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[V. P. Singh]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

*am/gc*